

**SECTION XII-B
IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

Listed on 09.12.2025
Court No. 12
Item No. 21

CONTEMPT PETITION (CIVIL) No. 678 of 2020 IN C.A NO. 1567 of 2017

WITH

INTERLOCUTORY APPLICATION NO. 50712 OF 2021

(Application Seeking Permission To File Rejoinder To The Affidavit dated 09.03.2021)

AND

INTERLOCUTORY APPLICATION NO.187900 OF 2022

(Application For Exemption From Filing O.T.)

Anand K.N. & Ors.

...Petitioners

Versus

Biju Prabhakar & Ors.

... Alleged Contemnors

WITH

CONTEMPT PETITION (CIVIL) No. 680 of 2020 IN C.A NO. 1567 OF 2017

WITH

INTERLOCUTORY APPLICATION NO. 118106 OF 2020

(Application for exemption from filing Civil Appeal Paper Books)

AND

INTERLOCUTORY APPLICATION NO. 53240 OF 2021

(Application for permission to file Rejoinder affidavit)

AND

INTERLOCUTORY APPLICATION NO. 23995 OF 2022

(Application for permission to file Rejoinder affidavit)

Bindhu K.A. & Ors.

...Petitioners

Versus

Vishwas Mehta IAS, Chief Secretary,
State of Kerala & Ors.

... Alleged Contemnors

AND

CONTEMPT PETITION (CIVIL) No. 282/2021 IN C.A NO. 1567 OF 2017

WITH

INTERLOCUTORY APPLICATION NO. 48469 OF 2021

(Application for exemption from filing Civil Appeal Paper Books)

R. Pradeep Kumar And Ors

...Petitioner

vs.

V.P. Joy And Ors

...Alleged Contemnors

AND

MA D NO. 3440 OF 2022 IN MA NO. 2171 OF 2020 IN CA 1567 OF 2017

WITH

INTERLOCUTORY APPLICATION NO. 15217 OF 2022

(Application For Extention Of Time)

AND

INTERLOCUTORY APPLICATION NO. 54228 OF 2022

(Application For Extention Of Time)

Siddaraju

...Petitioner

vs.

The State of Karnataka

...Respondents

AND

CONTEMPT PETITION (CIVIL) NO. 317 OF 2022 IN CA NO. 1567 OF 2017

WITH

INTERLOCUTORY APPLICATION NO. 65247 OF 2022

(Application For Exemption From Filing The Paper Books Of CA No. 1567 Of 2017)

AND

INTERLOCUTORY APPLICATION NO. 115615 OF 2025

(An application for direction)

Chandan Kumar Chandan & ANR.

...Petitioners

Versus

R. K. Dubey, ED (Personnel)
Life Insurance Corporation of India &
Ors.

... Alleged Contemnors

AND

CONTEMPT PETITION (CIVIL) D No. 18903 OF 2022 IN CA NO. 1567 OF 2017

WITH

INTERLOCUTORY APPLICATION NO. 86966 OF 2022

(Application seeking Permission to File the Present Petition)

AND

INTERLOCUTORY APPLICATION NO. 86967 OF 2022

(Application For Exemption From Filing The Paper Books Of CA No. 1567 of 2017)

Vijay Vikram Bahadur Singh.

...Petitioner

Versus

S. Radha Chauhan, IAS, Secretary & ORS.

...Alleged
Contemnors

AND

MA NO. 2745 OF 2023 IN CA 1567/2017

WITH

INTERLOCUTORY APPLICATION NO. 256413 & 256414/2023

(Application For Directions and Exemption From Filing official Translation)

Siddaraju

...Petitioner

Versus

The State of Karnataka & Ors.

...Respondents

AND

CONTEMPT PETITION (CIVIL) No. 686 of 2020 IN C.A NO. 1567 OF 2017

WITH

INTERLOCUTORY APPLICATION NO. 45546 OF 2021

(Application seeking direction for Amendment of Memo of Party/Cause Title by deletion of the name of the Chairperson as Contemnor and Replacement of Chairperson by Secretary, UPSC)

AND

INTERLOCUTORY APPLICATION NO. 17231/2025

(Application seeking Early Hearing)

AND

INTERLOCUTORY APPLICATION D. NOS. 317297 AND 317298 /2025

(Applications for Intervention and exemption from filing official translation)

Dr. Siddaraju

...Petitioner

Versus

Mr. P. Ravikumar, Chief Secretary,
State of Karnataka & Ors.

...Alleged
Contemnors

OFFICE REPORT

The matters above mentioned along with connected matters [Main Matter: Contempt Petition (C) No. 700 of 2017] were listed before Hon'ble Court on 25.11.2025 with an office report dated 03.11.2025, when the Hon'ble Court was pleased to pass the following Order:-

“Re-list this batch of matters on 10.12.2025 with the understanding that it will be taken up at 02.00 p.m.

Registry shall print a ‘Note’ at the top of the list on the next date that the matters will be taken up at 2.00 p.m.

CONMT.PET.(C) No. 680/2020 in C.A. No. 1567/2017

The alleged contempt in relation to Civil Appeal No. 1567/2017 filed by the petitioner, Siddaraju, is a stated to be a continuing one, as the judgment dated 14-15.01.2020 of this Court has not been given effect to by the State of Karnataka till date. We, prima facie, find that no sincere effort was made by the officers of the State of Karnataka to implement the direction of this Court. We, therefore, deem it appropriate to implead Dr. Shalini Rajneesh, Chief Secretary, State of Karnataka, Vidhana Soudha, Bengaluru - 560001; Mr. Pankaj Kumar Pandey, Principal Secretary, Department of Personnel and Administrative Reforms, Government of Karnataka, Vidhana Soudha, Bengaluru - 560001; and Mr. Ritesh Kumar, Principal Secretary, Finance Department, Government of Karnataka, Vidhana Soudha, Bengaluru - 560001, in this contempt petition.

Issue notice to the newly impleaded respondents to show cause as to why they should not be hauled up for committing willful and deliberate disobedience to the judgment dated 14-15.01.2020 passed by this Court.

Notice shall be served by all modes, including dasti.

The newly impleaded respondents need not be present in person on the next date of hearing, but shall enter appearance through learned counsel and also file their replies in response to the show cause notice issued vide this order.

Re-list with Contempt Petition (Civil) NO. 700/2017) and batch.”

It is submitted that pursuant to the above quoted order:

1. Since, Mr. Dhananjay Garg, Counsel for the Contempt Petitioner has not filed spare copies in Contempt Petition (C) No. 680 of 2020 hence, the notice to the newly impleaded respondents could not be issued. However, memo of parties has been amended.

Contempt Petition (C) No. 282 of 2021

It is submitted that Mr. Dhananjay Garg, Advocate has on 26.11.2025 filed vakalatnama on behalf of Petitioner Nos. 1 and 4.

Contempt Petition (C) No. 680 of 2020

It is submitted that Mr. Dhananjay Garg, Advocate has on 26.11.2025 filed vakalatnama on behalf of Petitioner Nos. 1, 3, 5 and 7.

Contempt Petition (C) No. 686 of 2020

It is submitted that M/s Black & White Solicitors, Advocates has on 06.12.2025 filed an application for Intervention on behalf of the applicant along with annexures and exemption from filing official translation. The said applications have been

numbered as Interlocutory Application D. Nos. 317297 and 317298 of 2025. However, the same is defective for the following reasons:

1. Annexures have not been signed as 'True Copy'.
2. Respondents name furnished in the application is incorrect/ does not tally with the name of Alleged Contemnors in Contempt Petition (C) No. 686 of 2020.

Defects have been communicated to the counsel on 08.12.2025.

No new document has been in the matters above mentioned, so far.

The contempt petitions alongwith Interlocutory Applications and Miscellaneous Applications above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 09th day of December, 2025.

ASSISTANT REGISTRAR

Copy to:

Mr. Sanchit Garga, Adv.
Ms. Rukhsana Choudhury, Adv.
Mr. A. K. Sharma, Advocate
Mr. Vardhman Kaushik, Advocate
Mr. S. N. Terdal, Advocate
M/S KMNP Law AOR
Mr. C. K.Sasi, Advocate
Ms. Malini Poduval, Advocate
Mr. Abhinav Ramakrishna, Advocate
Mrs. Vipin Gupta, Advocate
Mr. Pukhrambam Ramesh Kumar, Advocate
Mr. M. K. Maroria, Advocate
Mr. Mohd. Naushad Alam, Advocate
Mr. R. Chandrachud, Advocate
Mr. Akhilesh Kumar Pandey, Advocate
Mr. Amrish Kumar, Advocate
Mr. Shashank Manish, Advocate
Mr. Dhananjay Garg, Advocate

ASSISTANT REGISTRAR